



Government of India
Office of the

Pr. Commissioner of Income Tax, Jodhpur-1

Aayakar Bhawan, Paota C Raod, Jodhpur

Tel. 0291-2548855 / Fax 2553271 Email : jodhpur.pcit1@incometax.gov.in

No. PCIT/JODH-1/Jurisdiction/2020-21/ **689**

Dated; 22.09.2020

ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

NOTIFICATION

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961(43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22nd October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No. 50/2014/F/No. 187/38/2017(ITA.I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13.11.2014 as amended vide notification no. 62 S.O.2755 (E) dated 13th August, 2020 of ITA-I and Order No. Pr. CC/JCIT(Hqrs.)/JPR/ReAC/1350 dated 28.08.2020 read with corrigendum No. Pr. CC/JCIT(Hqrs.)/JPR/ReAC/1351 dated 29.08.2020 and Order No. Pr. CC/JCIT(Hqrs.)/JPR/ReAC/1549 dated 16.09.2020, I the **Pr. Commissioner of Income Tax, Jodhpur-1**, in supersession of Pr. Commissioner of Income Tax, Jodhpur's notification issued vide no. PCIT/JODH/Jurisdiction/2020-21/610 dated 29.08.2020 hereby directs that the Additional/Joint Commissioner of Income Tax specified in Column (2) of the Schedule annexed hereto and having their headquarters at Column (3) in the State of Rajasthan, shall exercise the powers and perform the functions in respect of each cases and classes of cases specified in the entries in Column (6) of the said Schedule, of such persons or classes of persons being residents or not ordinarily residents in India as per section 6 of the Income Tax Act, 1961 and as specified in the corresponding entries in the column (5) of the said Schedule, in such territorial areas specified in the corresponding entries in column (4) of the said Schedule, in respect of all incomes or classes of income thereof;

Explanation:-

For the purpose of this notification,-

(i) "residing means, -

(a) in the case of an individual, place of residence, unless otherwise provided in this notification;

(b) in the case of Hindu Undivided Family, place of residence of Karta; and



(c) in the case of a firm or an association of persons or a body of individuals or a local authority and all other artificial juridical persons other than companies, the place where the head office is located.

Note:- The Income-tax authorities referred to in column (2) of the schedule annexed to this notification shall not exercise powers and perform functions, which have specifically been assigned through separate notification(s), to an income-tax authority having designation other than those mentioned in column (2) below.

SCHEDULE

Sl. No	Designation of Income-tax authorities	Head-quarters	Territorial Areas	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
1	Additional / Joint Commissioner of Income Tax, Range-1, Jodhpur	Jodhpur, Rajasthan	<p>(a) All persons in the jurisdiction of Principal Commissioner of Income Tax, Jodhpur-1, falling in following territory:-</p> <p>i) In the District of Jodhpur areas of Jodhpur Municipality-</p> <p>Rai - Ka - Bagh, Mohan pura, Umedpura, Aerodrum Area, Ratanada, Outside Sojati Gate, Inside Sojati Gate, Govinda Bawari Bazar, Mahaveer Market, Pokaran-ki-Haveli, Tripolia Bazar, Kandoi Bazar, Ghasmandi, Station Road, Railway Road leading from General Post Office to Rail Bhawan, Light/Heavy & Basni Industrial Area/Estate, Shastri Nagar, New Power House Colony, Bhagat-ki-Kothi, Basani Mandi.</p> <p>New Fruit mandi Bhadwasiya, Inside Nagori Gate to Hathiram ka Oda, Ghantaghar, Sardar Market, R.N. Market, Sumer Market, Juni</p>	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4);</p> <p>(b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column (4);</p> <p>(c) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column (4);</p> <p>(d) persons being</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a) and (b) of column (5) other than those having principal source of income from "Salary"</p> <p>(b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5).</p> <p>(c) All cases of persons referred to in corresponding entries in items (c) of column (5).</p>



			<p>Mandi, Sarafa Bazar, Daga Bazar, Ada Bazar, Navchokia, Chand pole, Soor sagar, Khumaria Kua, Inside Siwanchi Gate, Kanda falsa, Pungla para, Kabutaron ka chowk, I/s Jalori Gate, Jalori Bari, Medical Market, MGH Road, Chand Shah Takia Market, Nai Sarak, Cycle Market, Merti gate, I/s & O/s Bamba Stadium, Udai Mandir, Public Park area, Paota Sabji Mandi, High Court Colony, High Court Road.</p> <p>ii) All cases of Phalodi, Osian, Bap, Shergarh, Bapini, Lohawat, Dechu, Shekhala and Balesar Tehsils of Jodhpur District</p> <p>iii) In the Pipar, Baori, Bilara, and Bhopalgarh tehsils of Jodhpur District</p> <p>iv) All cases of Jodhpur Tehsil outside municipal limits.</p> <p>v) All cases of Pali and Sirohi District</p>	<p>individual referred to in item (b) of column (6).</p>	
			<p>(b) In the District of Jodhpur except Phalodi, Osian, Bap, Shergarh, Bapini, Lohawat, Dechu, Shekhala, Balesar Pipar, Baori, Bilara, Bhopalgarh and Luni Tehsils of Jodhpur district.</p>	<p>(e) persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column (4).</p>	<p>(d) all cases of persons referred to in item (e) of column (5) whose principal source of income is from "Salary" and whose first names begin with the alphabet "A" to "Q"</p>
			<p>(c) i) All cases of Phalodi,</p>	<p>(f) persons being individuals deriving</p>	<p>(e) all cases of persons</p>

			Osian, Bap, Bapini, Lohawat, Dechu, Balesar, Shekhala and Shergarh Tehsils of Jodhpur district. ii) All cases of Pipar, Baori, Bilara, and Bhopalgarh tehsils of Jodhpur District iii) All cases of Pali and Sirahi District.	income from sources other than income from business or profession and residing within the territorial area mentioned in item (c) of column (4).	referred to in item (f) of column (5) whose principal source of income is from "Salary".
2	Additional Commissioner/ Joint Commissioner of Income Tax, Range-3, Jodhpur	Jodhpur, Rajasthan	(a) All persons in the jurisdiction of Principal Commissioner of Income Tax, Jodhpur-1, falling in following territory:- i) In the District of Jodhpur areas of Jodhpur Municipality other than those assigned to Additional / Joint Commissioner of Income Tax, Range-1, Jodhpur. ii) All persons in the jurisdiction of Principal Commissioner of Income Tax, Jodhpur, falling in Barmer, Jaisalmer, Nagaur and Jalore Districts.	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4); (b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column (4); (c) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column (4); (d) persons being individual referred to in item (b) of column (6).	(a) All cases of persons referred to in corresponding entries in items (a) and (b) of column (5) other than those having principal source of income from "Salary" (b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5). (c) All cases of persons referred to in corresponding entries in items (c) of column (5).

			(b) In the District of Jodhpur except Phalodi, Osian, Bap, Shergarh, Bapini, Lohawat, Dechu, Shekhala, Balesar Pipar, Baori, Bilara, Bhopalgarh and Luni Tehsils of Jodhpur district .	(e) persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column (4).	(d) all cases of persons referred to in item (e) of column (5) whose principal source of income is from "Salary" and whose first names begin with the alphabet "R" to "Z"
			(c) (i) In the Luni tehsils of Jodhpur District (ii) In the districts of Barmer, Jaisalmer Jalore and Nagaur.	(f) persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (c) of column (4).	(e) all cases of persons referred to in item (f) of column (5) whose principal source of income is from "Salary"
3	Additional Commissioner/ Joint Commissioner of Income Tax, Range-1, Bikaner	Bikaner, Rajasthan	(a) All persons in the jurisdiction of Principal Commissioner of Income Tax, Jodhpur-1, falling in following territory:- i) In the district of Bikaner, Hanumangarh and Sriganganagar	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4); (b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column (4); (c) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its	(a) All cases of persons referred to in corresponding entries in items (a) and (b) of column (5) other than those having principal source of income from "Salary" (b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5). (c) All cases of persons referred to in corresponding entries in items

				<p>registered office or having its principal place of business in the area mentioned in item (a) of column (4);</p> <p>(d) persons being individual referred to in item (b) of column (6).</p> <p>(e) persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4).</p>	<p>(c) of column (5)</p> <p>(d) all cases of persons referred to in item (e) of column (5) whose principal source of income is from "Salary"</p>
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This order shall come into force from the 13.08.2020.



(V. K. TIWARI)

Pr. Commissioner of Income Tax,
Jodhpur-1

Copy for information to:

- 1/ The Pr. Chief Commissioner of Income Tax, Rajasthan, Jaipur
- 2/ The Chief Commissioner of Income Tax, Udaipur
- 3/ The Director General of Income Tax (Inv.), Jodhpur
- 4/ All The Pr. Commissioners / Commissioner of Income Tax in Rajasthan
- 5/ The Pr. Director of Income Tax (Inv.), Jaipur
- 6/ The Commissioner of Income Tax (Appeals) - 1 and 2, Jodhpur and Bikaner
- 7/ The Addl. / Joint Commissioner of Income Tax, Range-1, Jodhpur, Range-3, Jodhpur and Bikaner Range, Bikaner
- 8/ Assistant Director (OL), Jodhpur
- 9/ The Assistant Registrar, ITAT, Jodhpur
- 10/ The JCIT (DR), ITAT, Jodhpur
- 11/ The Assistant Director (Systems), Jodhpur.
- 12/ Notice Board.

(Sunil Arora)

Income Tax Officer (Tech.)
For Pr. Commissioner of Income Tax,
Jodhpur-1



सत्यमेव जयते

भारतसरकार/ Government of India

कार्यालय /Office of the

प्रधानआयकरआयुक्त/Principal Commissioner of Income Tax

आयकरभवनतीसरीमंजिल,सबसिटीसेंटर,सवीनाउदयपुर - 313001

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No. PCIT/UDR/Jurisdiction/2020-21/1519

Dated: 28.09.2020

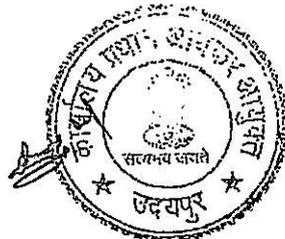
ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961(43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22nd October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No. 50/2014/F/No. 187/38/2017(ITA.I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13.11.2014 as amended vide notification no. 62 S.O.2755 (E) dated 13th August, 2020 of ITA-I and Order No. Pr. CC/JCIT(Hqrs.)/JPR/ReAC/1350 dated 28.08.2020 read with Corrigendum No. Pr.CC/JCIT(Hqrs.)/JPR/ReAC/1351 dated 29.08.2020 and Office Order No. Pr.CC/JCIT(Hqrs.)/JPR/ReAC/1549 dated 16.09.2020, I the Pr. Commissioner of Income Tax, Udaipur, in supersession of Pr. Commissioner of Income Tax, Udaipur's notification issued vide No.PCIT/UDR/Jurisdiction/2020-21/87 dated 29.08.2020 hereby directs that the Additional/Joint Commissioner of Income Tax specified in Column (2) of the Schedule annexed hereto and having their headquarters at Column (3) in the State of Rajasthan, shall exercise the powers and perform the functions in respect of each cases and classes of cases specified in the entries in Column (6) of the said Schedule, of such persons or classes of persons being residents or not ordinarily residents in India as per section 6 of the Income Tax Act, 1961 and as specified in the corresponding entries in the column (5) of the said Schedule, in such territorial areas specified in the corresponding entries in column (4) of the said Schedule, in respect of all incomes or classes of income thereof;-

Explanation:-

For the purpose of this notification, :-

- (i) "residing means, -
- (a) in the case of an individual, place of residence, unless otherwise provided in this notification;
- (b) in the case of Hindu Undivided Family, place of residence of Karta; and
- (c) in the case of firm or an association of persons or a body of individuals or a local authority and all other artificial juridical persons other than companies, the place where the head office is located.



Note :- The Income-tax authorities referred to in column (2) of the schedule annexed to this notification shall not exercise powers and perform functions, which have specifically been assigned through separate notification(s), to an income-tax authority having designation other than those mentioned in column (2) below.

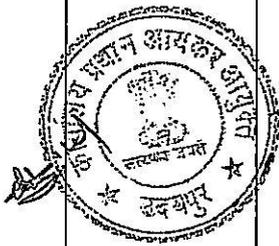
SCHEDULE

Sl. No	Designation of Income-tax authorities	Head-quarters	Territorial Areas	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
1	Additional Commissioner/ Joint Commissioner of Income Tax, Range-2, Udaipur (Old Range-1 & 2 Udaipur and old Range-Chittorgarh)	Udaipur, Rajasthan	(a) All persons in the jurisdiction of Principal Commissioner of Income Tax, Udaipur, falling in following territory:- 1- The following area of Municipal Corporation of Udaipur city & Girwa Tehsil: i) Right-hand side area of the main road starting from Chetak Circle to Court Chouraha to Shastri Circle to AyadPuliya to ThokarChouraha to Partap Nagar Chouraha and right hand side area of N.H. 76 starting from Pratap Nagar chouraha upto the limit of Girwa Tehsil. ii) Left hand side area of the main road starting from Chetak Circle to SwaroopSagar to	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4); (b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column (4); (c) persons being companies registered under the Companies Act, 2013 or under the Companies Act,	(a) All cases of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) other than those having principal source of income from "Salary" (b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5).



		<p>FatehSagar to Neemach Mata to Badi Road up to the limit of Girwa Tehsil.</p> <p>2. Salumber, Vallabhnagar, Bhinder, Lasadiya, Gogunda, Kotra, Jhadol, Kherwara, Rishabhdev and Sarada Tehsils of Udaipur District.</p> <p>3. Dungarpur District.</p> <p>4. All cases of Principal Commissioner of Income Tax, Udaipur which are not falling in the jurisdiction of other Ranges of Principal Commissioner of Income Tax, Udaipur.</p>	<p>1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column (4);</p> <p>(d) persons being individual referred to in item (b) of column (6).</p>	
		(b) Area mentioned in (a) above.	(e) persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column (4).	(c) all cases of persons referred to in item (e) of column (5) whose principal source of income is from "Salary"
		<p>(a) All persons in the jurisdiction of Principal Commissioner of Income Tax, Udaipur, falling in following territory:-</p> <p>1- The following area of Municipal</p>	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area	(a) All cases of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) other than those having principal source of income

			<p>Corporation of Udaipur city & Girwa Tehsil:</p> <p>a) Left-hand side area starting from Chetak Circle to Court Chouraha to Shashtri Circle to AyadPuliya to ThokarChouraha to Partap Nagar Chouraha to the limit of Girwa Tehsil (left-hand side area of NH-76)</p> <p>b) Right hand side area starting from Chetak Circle to SwaroopSagar to FatehSagar to Neemach Mata to Badi Road up to the limit of Girwa Tehsil</p> <p>2. Mavli and Badgaon Tehsils of Udaipur District.</p> <p>3. Rajsamand District.</p>	<p>mentioned in item (a) of column (4);</p> <p>(b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column (4);</p> <p>(c) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column (4);</p> <p>(d) persons being individual referred to in item (b) of column (6).</p>	<p>from "Salary"</p> <p>(b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5).</p>
		<p>(b) Area mentioned in (a) above.</p>		<p>(e) persons being individuals deriving income from sources other than income from business or profession and residing within the</p>	<p>(c) all cases of persons referred to in item (e) of column (5) whose principal source of income is from "Salary"</p>

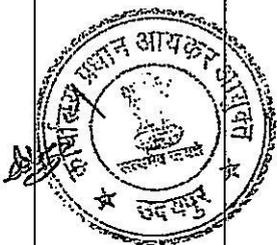


				territorial area mentioned in item (b) of column (4).	
			<p>(a) All persons in the jurisdiction of Principal Commissioner of Income Tax, Udaipur, falling in following territory:-</p> <p>I. Chittorgarh District (excluding Rawatbhata tehsil) II. Pratapgarh District III. Banswara District</p>	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4);</p> <p>(b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column (4);</p> <p>(c) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column (4);</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) other than those having principal source of income from "Salary"</p> <p>(b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5).</p>

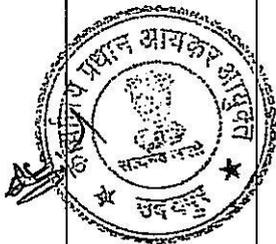


				(d) persons being individual referred to in item (b) of column (6).	
			(b) Area mentioned in (a) above.	(e) persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column (4).	(c) all cases of persons referred to in item (e) of column (5) whose principal source of income is from "Salary"

2	Additional Commissioner/ Joint Commissioner of Income Tax, Range-2, Ajmer (Old Range-1 & 2 Ajmer and old Range-Bhilwara)	Ajmer, Rajasthan	(a) All persons in the jurisdiction of Principal Commissioner of Income Tax, Ajmer, falling in following territory:- i) Areas of Ajmer District other than which have been specifically assigned to Range-2, Ajmer.	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4); (b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column (4);	(a) All cases of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) other than those having principal source of income from "Salary" (b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5).
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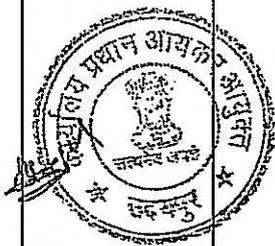
				<p>(c) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column (4);</p> <p>(d) persons being individual referred to in item (b) of column (6).</p>	
			<p>(b) i) Individuals posted or residing in the District of Ajmer except tehsils of Kekari, Beawar, Masuda, Nasirabad, Sarwar, Bhinay whose principal source of income is from Salary of Railway Department, Banks, Autonomus and Private educational institutions and private salary which is not specifically assigned to Addl.CIT/JCIT, Range-2, Ajmer.</p> <p>ii) Individuals posted or or residing in the tehsil of Kishangarh</p>	<p>(e) persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column (4).</p>	<p>(c) all cases of persons referred to in item (e) of column (5) whose principal source of income is from "Salary"</p>
			<p>(a) All persons in the jurisdiction of Principal Commissioner of Income Tax, Ajmer, falling in following</p>	<p>(a) Persons other than companies deriving income from sources other than income from</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a), (b) and (c) of column (5)</p>



			<p>territory:-</p> <p>i) In the municipal limit of Ajmer city- Right and left hand side of Prithivirajmarg (GPO Chauriya to NasiyanChauriya), Right and left hand side from nasiyanChauriya to BajrangarhChauriya, Right and left hand side of BajrangarhChauriya to Regional colledgeChauriya, Right and left hand side of Pushkar Road (Regional College Chauriya to Octroi Post Nausar), Right & left hand side of Kutchery Road (GPO Chauriya to Bypass Jaipur Road) of Ajmer Municipality.</p> <p>ii) All persons in the tehsils of Beawar, Kekari ,Masuda, Bhinay, Sarwar and Nasirabad.</p>	<p>business or profession and residing within the territorial area mentioned in item (a) of column (4);</p> <p>(b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column (4);</p> <p>(c) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column (4);</p> <p>(d) persons being individual referred to in item (b) of column (6).</p>	<p>other than those having principal source of income from</p> <p>"Salary"</p> <p>(b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5).</p>
			<p>(b) i) Individuals posted or residing in the tehsils of Ajmer, Pisangan,</p>	<p>(e) persons being individuals deriving income from sources</p>	<p>(c) all cases of persons referred to in item (e) of column</p>



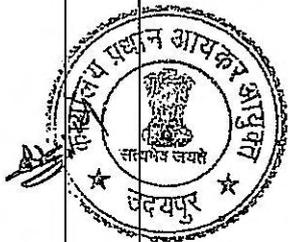
		<p>whose principal source of income is from Government Salary except Railway Department.</p> <p>ii) All persons in the tehsils of Beawar, Kekari ,Masuda, Bhinay, Sarwar and Nasirabad.</p>	<p>other than income from business or profession and residing within the territorial area mentioned in item (b) of column (4).</p>	<p>(5) whose principal source of income is from "Salary"</p>
		<p>(a) All persons in the jurisdiction of Principal Commissioner of Income Tax, Ajmer, falling in the District of Bhilwara.</p>	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4);</p> <p>(b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column (4);</p> <p>(c) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) other than those having principal source of income from "Salary"</p> <p>(b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5).</p>



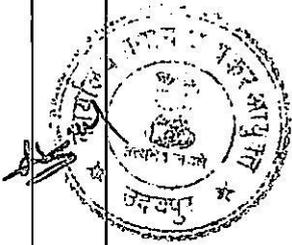
				<p>registered office or having its principal place of business in the area mentioned in item (a) of column (4);</p> <p>(d) persons being individual referred to in item (b) of column (6).</p>	
			(b) In the District of Bhilwara.	(e) persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column (4).	(c) all cases of persons referred to in item (e) of column (5) whose principal source of income is from "Salary"
3.	<p>Additional Commissioner/ Joint Commissioner of Income Tax, Range-2, Kota</p> <p>(Old Range-1 & 2, Kota and old Range-SawaiMadhopur)</p>	Kota, Rajasthan	<p>(a) All persons in the jurisdiction of Principal Commissioner of Income Tax, Kota, falling in the following territory:-</p> <p>i) Following areas in the Municipal limit of Kota city - Industrial Areas including Small Scale Industrial Area, Indira Gandhi Nagar, Shopping Centre, Gumanpura, Aerodrome Circle, Vallabh Nagar, Vallabh Bari, UdyogMarg, Kansua, Dadabari, Waqf Nagar, Shastri Nagar, Ganesh</p>	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4);</p> <p>(b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) other than those having principal source of income from "Salary"</p> <p>(b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5).</p>

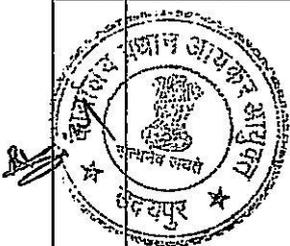


			<p>Talab, BasantVihar, Keshavpura, Shakti Nagar, Talwandi, Jawahar Nagar, Vigyan Nagar, Dashera ground, R.K. Puram, Shrinathpuram, Vivekanand Nagar, Swami Vivekanand Nagar, Rangbari, Anantpura, Ganesh Nagar and VinobhaBhave Nagar, Jhalawar Road(both sides starting from Aerodrum Circle towards Jhalawar, BhamashahMandi, New Grain Mandi, New Motor Market, Suraj Nagar, Govind Nagar, Sanjay Nagar, Garish Nagar, I.L.Colony, Postal Colony, Dakhniya Talab Area, Housing Board Scheme, Mahaveer Nagar-I, Mahaveer Nagar-II, Mahaveer Nagar-III, Mahaveer Nagar Extension, IndraVihar& Rajeev Gandhi Nagar.</p> <p>ii) Tehsil Ramganjmandi.</p> <p>iii) Jhalawar District.</p> <p>iv) All cases of Principal Commissioner of Income Tax, Kota which are not falling in the jurisdiction of other Ranges of Principal Commissioner of</p>	<p>the territorial area mentioned in item (a) of column (4);</p> <p>(c) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column (4);</p> <p>(d) persons being individual referred to in item (b) of column (6).</p>	
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			Income Tax, Kota.		
			(b) Individuals who are employees of Govt. Colleges, other Govt. educational institution, Govt. Hospital, Govt. Medical Colleges, Govt. Dispensary of Kota District and posted or residing in the district of Kota.	(e) persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column (4).	(c) all cases of persons referred to in item (e) of column (5) whose principal source of income is from "Salary"
			(a) All persons in the jurisdiction of Principal Commissioner of Income Tax, Kota, falling in following territory:- i) Following Municipal areas of Kota city- Old Subzimandi, New Subzimandi including Shri Sai Baba Wholesale Fruit & Vegetable Market, Nayapura, Baran Road, Saraswati Colony, Bajrang Nagar, GayatriVihar, GopalVihar, Police Line, Kunadi, Khai Road, Ladpura Bazar, AryaSamaj Road, Bahadur Bazar (including New Cloth Market), Kaithunipole, Shripura, Jawahar Market, Tippan Ki Chowki, Indra Market, Brijrajpura, Mokhapara, SaraiKaIsthan, Chouth Mata Bazar (including	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4); (b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column (4); (c) persons being	(a) All cases of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) other than those having principal source of income from "Salary" (b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5).



		<p>New Sarrafa Market), Tipta, Ghantaghar, Chandraghata, Retwali, Kishorepura, Rampura, Bhatapara, BheruGali, Mohan Talkies Area, Agrasen Market, Shastri Market, Vijay Market, Chhawani, Gordhanpura, Bhimganjmandi, Kota Jn., Rangpur, Railway Colony, Mahatama Gandhi Colony, Mala Road, Baran Road, Borkhera, J.N. Marshal Colony, KherliPhatak, Old Dhan Mandi.</p> <p>ii) Tehsils –Ladpura, Pipalda, Sangod, Digod of District Kota.</p> <p>iii) Rawatbhata Tehsil, Distt. Chittorgarh.</p> <p>iv) Baran District.</p>	<p>companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column (4);</p> <p>(d) persons being individual referred to in item (b) of column (6).</p>	
		<p>(b) i) Individuals posted or residing in the district of Kota other than those who are covered in the jurisdiction of Addl.CIT/JCIT Range-1, Kota.</p> <p>ii) District of Baran</p> <p>iii) Rawatbhata Tehsil of Chittorgarh District</p>	<p>(e) persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column (4).</p>	<p>(c) all cases of persons referred to in item (e) of column (5) whose principal source of income is from "Salary"</p>
		<p>(a) All persons in the jurisdiction of Principal Commissioner of Income Tax, Kota,</p>	<p>(a) Persons other than companies deriving income from sources other than</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a), (b) and</p>



भारत सरकार

Government of India

कार्यालय, प्रधान आयकर आयुक्त – द्वितीय,

O/o the Pr. Commissioner of Income-tax-2,

कमरा नम्बर-111, केन्द्रीय राजस्व भवन, स्टेच्यू सर्किल, भगवानदास रोड, जयपुर

Room No. 111, New Central Revenue Building, Statue Circle, Jaipur

Phone No. 0141-2385323 - Email Id:- Jaipur.pcit2@incometax.gov.in

No. Pr.CIT-2/JPR/Jurisdiction/2020-21/833

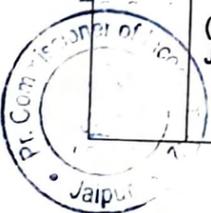
Dated:- 18.09.2020

Order u/s 120 of the Income-tax Act, 1961

In supersession of this office order No. Pr.CIT-2/JPR/Jurisdiction/2020-21/714 dated:- 29.08.2020 and in exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961(43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22nd October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No. 50/2014/F/No. 187/38/2017(ITA-I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13.11.2014 as amended vide notification no. 62 S.O.2755 (E) dated 13th August, 2020 of ITA-I, Order No. Pr. CC/JCIT(Hqrs.)/JPR/ReAC/1350 dated 28.08.2020 read with Corrigendum No. Pr. CC/JCIT(Hqrs.)/JPR/ReAC/1351 dated 29.08.2020, and Pr. Chief Commissioner of Income-tax, Rajasthan, Jaipur office order No. Pr.CC/JCIT(Hqrs.)/JPR/ReAC/1549 dated 16th Sep, 2020, the Pr. Commissioner of Income Tax-2, Jaipur, having been authorised so, hereby directs that the Additional/Joint Commissioner of Income Tax specified in Column (2) of the Schedule annexed hereto and having their headquarters at Column (3) in the State of Rajasthan, shall exercise the powers and perform the functions in respect of such cases or classes of cases specified in the entries in Column(6) of the said Schedule, of such persons or classes of persons being residents or not ordinarily residents in India as per section 6 of the Income Tax Act, 1961 and as specified in the corresponding entries in the column(5) of the said Schedule, in such territorial areas specified in the corresponding entries in column(4) of the said Schedule, in respect of all incomes or classes of income thereof;

SCHEDULE

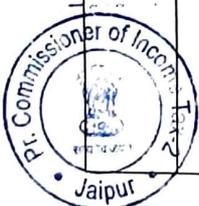
S. No.	Designation Class of Income-tax authorities	Headquarters	Territorial Areas	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
1.	Additional Commissioner/ Joint Commissioner of Income Tax, Range-4, Jaipur (Old Range- 4 & 5, Jaipur)	Jaipur, Rajasthan	(1) (a) All areas in the jurisdiction of Principal Commissioner of Income Tax, Jaipur-2, falling in following territory:- i) Left side from Chhoti Chopar to Brahampuri, Right	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item	(a) All cases of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) other than those having



		<p>side lanes from Chhoti Chopar to Chandpole Gate, Purani Basti, Right side of Chandpole Gate, Sikar House, Hazi colony, Khatri House, Power house Road, Nahri Ka Naka, Subash Nagar, Subash Colony, Ram nagar, Housing Board, Shastri Nagar, Jai Prakash Nagar, Nehru Nagar, Bassi, Sitarampura. Ambabari, Right side of Sikar Road Chauraha to VKI Area, Vidhyadhar Nagar, Jhotwara Road, Left side of Sikar Road Chauraha to VKI Area, Murlipura Scheme.</p> <p>ii) All cases of Principal Commissioner of Income Tax, Jaipur-2 which are not falling in the jurisdiction of other Ranges of Principal Commissioner of Income Tax, Jaipur-2.</p>	<p>1(a) of column (4);</p> <p>(b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item 1(a) of column (4);</p> <p>(c) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item 1(a) of column (4);</p> <p>(d) persons being individual referred to in item (b) of column (6).</p>	<p>principal source of income from</p> <p>(i) "Salary"</p> <p>(ii) Legal, medical, engineering or architectural profession or the profession of accountancy or technical consultancy or interior decoration or any other profession as is notified by the Board in the official Gazette under sub-section (1) of Section 44AA of the Income-tax Act, 1961;</p> <p>(b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5).</p>
		<p>(1) (b) District of Jaipur other than tehsils of Kotputali, Shahpura and Virat Nagar</p>	<p>(e) persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item 1(b) of column (4).</p>	<p>(c) all cases of persons referred to in item (e) of column (5) whose principal source of income is from "Salary" and whose first names begin with the alphabet 'O' or 'R'</p>
	Jaipur, Rajasthan	<p>(2) (a) All areas in the jurisdiction of Principal Commissioner of Income Tax, Jaipur-2, falling in following</p>	<p>(a) Persons other than companies deriving income from sources other than income from business or</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a), (b)</p>



			<p>territory:- Gangori Bazar including right lanes of Gangori Bazar, Atish Market, Brahmpuri, Both sides of Amer Road, Govind Nagar, Parasram Dwara, Both Sides of Gatore Road, Shankar Nagar, Gangapole, Chardarwaza, Shiredhyodi Bazar, Jalebi Chowk, Hawamahal, Chandi Ki Taksal and Subhash Chowk, Both side of M. D. Road, Janta Colony, Burmese Colony, Saket Colony, Sethi Colony, Adarsh Nagar, Gangwal Park, Uniara Garden, Both sides of Govind Marg, Both side of Agra Road, Transport Nagar and Automobile Nagar, Surajpole Mandi, Both Sides of Galta Road, Lanes of Ramganj Bazar, Laxminarainpuri, Raghunathpuri and Bas Badanpura.</p>	<p>profession and residing within the territorial area mentioned in item 2(a) of column (4);</p> <p>(b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item 2(a) of column (4);</p> <p>(c) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item 2(a) of column (4);</p> <p>(d) persons being individual referred to in item (b) of column (6).</p>	<p>and (c) of column (5) other than those having principal source of income from (i) "Salary" (ii) Legal, medical, engineering or architectural profession or the profession of accountancy or technical consultancy or interior decoration or any other profession as is notified by the Board in the official Gazette under sub-section (1) of Section 44AA of the Income-tax Act, 1961;</p> <p>(b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5).</p>
			<p>(2) (b) District of Jaipur (other than Tehsils of Kotputli, Shahpura and Virat Nagar)</p>	<p>(e) persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item 2(b) of column (4).</p>	<p>(c) all cases of persons referred to in item (e) of column (5) whose principal source of income is from "Salary" and whose first names begin with the alphabet 'K' or 'L'</p>



2.	Additional Commissioner/ Joint Commissioner of Income Tax, Range-6, Jaipur (Old Range-6 Jaipur)	Jaipur, Rajasthan	(1) (a) All areas in the jurisdiction of Principal Commissioner of Income Tax, Jaipur-2, falling in following territory:- Jawahar Nagar, Raja Park, Tilak Nagar, Malviya Nagar, JLN Marg, JLN Circle, Jagatpura (Including Model Town, Bai ji ki Kothi, Indira Gandhi Nagar, Power House, Main Market Jagatpura, Vishnu Puri), Tonk Road (M.I. Road to Airport, areas of both sides), C-Scheme, Ashok Marg, B.S. Road, Babu Nagar, Barkat Nagar, Mahesh Nagar, Sahkar Marg, Gopalpura Bypass, Triveni Nagar, 10B and all other areas in the area bound by M.I. Road, Bais Godown Flyover, Gopal pura Bye Pass Road, Dalda Factory, Durgapura, AG Colony, Shakti Nagar, Vasundhara Colony, JP Under pass Road, Bhaskar Flyover, OTS Chauraha, Mahaveer Nagar, Milap Nagar, Green Nagar, Mata Colony, Sita Bari, Basant Vihar.	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item 1(a) of column (4); (b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item 1(a) of column (4); (c) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item 1(a) of column (4); (d) persons being individual referred to in item (b) of column (6).	(a) All cases of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) other than those having principal source of income from (i) "Salary" (ii) Legal, medical, engineering or architectural profession or the profession of accountancy or technical consultancy or interior decoration or any other profession as is notified by the Board in the official Gazette under sub-section (1) of Section 44AA of the Income-tax Act, 1961; (b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5).
			(1) (b) District of Jaipur (other than Tehsils of Kotputli, Shahpura and Virat Nagar)	(e) persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item 1(b) of column (4).	(c) all cases of persons referred to in item (e) of column (5) whose principal source of income is from "Salary" and whose first



					names begin with the alphabet 'S'
3.	Additional Commissioner/ Joint Commissioner of Income Tax, Range-7, Jaipur (Old Range-7, Jaipur ; Range- Sikar & Range – Jhunjhunu)	Jaipur, Rajasthan	(1) (a) All areas in the jurisdiction of Principal Commissioner of Income Tax, Jaipur-2, falling in following territory:- i) District of Jaipur (Other than the Tehsils of Kotputli, Shahpura and Virat Nagar) not covered under the jurisdiction of Principal Commissioner/ Commissioner of Income Tax Jaipur-1. ii) Tonk District	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item 1(a) of column (4); (b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item 1(a) of column (4); (c) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item 1(a) of column (4); (d) persons being individual referred to in item (b) of column (6).	(a) All cases of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) other than those having principal source of income from (i) "Salary" (ii) Legal, medical, engineering or architectural profession or the profession of accountancy or technical consultancy or interior decoration or any other profession as is notified by the Board in the official Gazette under sub-section (1) of Section 44AA of the Income-tax Act, 1961; (b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5). (c) all cases of persons referred to in corresponding items (e) and (f) whose principal source of
			1(b) District of Jaipur (other than the Tehsils of Kotputli, Shahpura and Virat Nagar)	(e) persons other than companies deriving income from business or profession and whose principal place of business or profession is	



				<p>within the territorial area mentioned in item 1(b) of column (4); (f) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item 1(b) of column (4); (g) persons being individual referred to in item (b) of column 6).</p>	<p>income is from legal, medical, engineering or architectural profession or the profession of accountancy or technical consultancy or interior decoration or any other profession as is notified by the Board in the Official Gazette under sub-section (1) of section 44AA of the Income-tax Act, 1961;</p>
			<p>1(c)(i) District of Jaipur other than tehsils of Kotputali, Shahpura and Virat Nagar ii) District of Tonk</p>	<p>(e) Persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item 1(c) of column (4).</p>	<p>(c) all cases of persons referred to in item (e) of column (5) whose principal source of income is from "Salary" and whose first names begin with the alphabet 'M' or 'T' or 'U' or 'V' or 'W' or 'X' or 'Y' or 'Z'</p>
			<p>2(a) All areas in the jurisdiction of Principal Commissioner of Income Tax, Jaipur-2, falling in Sikar District.</p>	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item 2(a) of column (4); (b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) other than those having principal source of income from "Salary" (b) all cases of individuals being managing director or director or manager or secretary in</p>



				<p>2(a) of column (4);</p> <p>(c) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item 2(a) of column (4);</p> <p>(d) persons being individual referred to in item (b) of column (6).</p>	<p>the companies referred to in corresponding entry in item (c) of column (5).</p>
			2(b) District of Sikar.	<p>(e) Persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item 2(b) of column (4).</p>	<p>(c) all cases of persons referred to in item (e) of column (5) whose principal source of income is from "Salary"</p>
			3. (a) All areas in the jurisdiction of Principal Commissioner of Income Tax, Jaipur-2, falling in Jhunjhunu and Churu Districts.	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item 3(a) of column (4);</p> <p>(b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item 3(a) of column (4);</p> <p>(c) persons being companies registered under the Companies Act, 2013 or under the Companies</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) other than those having principal source of income from "Salary"</p> <p>(b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5).</p>



				Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item 3(a) of column (4); (d) persons being individual referred to in item (b) of column (6).	
			3(b) Districts of Jhunjhunu and Churu.	(e) Persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item 3(b) of column (4).	(c) all cases of persons referred to in item (e) of column (5) whose principal source of income is from "Salary"



This order takes effect from 13.08.2020.

(Handwritten signature)

(Mukesh Verma)

Pr. Commissioner of Income-tax – 2,
Jaipur

Copy to :

1. The Pr. Chief Commissioner of Income-tax, Rajasthan, Jaipur for information.
2. The Chief Commissioners of Income-tax, Udaipur & Jodhpur for information.
3. The Director General of Income-tax, Rajasthan, Jaipur.
4. The Pr. Commissioner of Income-tax – 1, Jaipur.
5. The Pr. Commissioner of Income-tax (Central), Jaipur.
6. The Pr. Director of Income-tax, Jaipur.
7. The Commissioner of Income-tax (Appeal) – 1/2/3 & Central, Jaipur.
8. The Commissioners of Income-tax, Audit/CO/TDS/ITAT/Exemption, Jaipur.
9. The Director of Income-tax (I&CI), Jaipur.
10. The Additional/Joint Commissioner of Income-tax, Range – 4, 6 & 7 Jaipur.
11. All the AO/DDO O/o Pr. Commissioner of Income-tax, Jaipur-2, Jaipur.
12. The Zonal Account Officer, Jaipur.
13. The Tax Bar Association, Jaipur, Sikar, Neem ka Thana, Jhunjhunu & Churu.
14. Notice Board.

(Handwritten signature)

(Nawal Kumar Sharma)

Income-tax Officer (Hqrs.)

For Pr. Commissioner of Income-tax – 2,
Jaipur



कार्यालय

OFFICE OF THE

प्रधानआयकरआयुक्त-प्रथम, जयपुर

Pr. COMMISSIONER OF INCOME TAX-1, JAIPUR

केन्द्रीय राजस्वभवन, भगवानदासरोड़, जयपुर

CENTRALREVENUEBUILDING, B.D.ROAD, JAIPUR

No. PCIT-1/JPR/Jurisdiction/2020-21/ 95/

Date : 29.08.2020

ORDER UNDER SECTION 120 OF THE INCOME-TAX ACT, 1961

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961(43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22nd October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No. 50/2014/F/No. 187/38/2017(ITA.I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13.11.2014 as amended vide notification no. 62 S.O.2755 (E) dated 13th August, 2020 of ITA-I and Order No. Pr. CC/JCIT(Hqrs.)/JPR/ReAC/1350 dated 28.08.2020 read with corrigendum No. Pr. CC/JCIT(Hqrs.)/JPR/ReAC/1351 dated 29.08.2020, the Pr. Commissioner of Income Tax- Jaipur-1, having been so authorised hereby direct that the Additional/Joint Commissioner of Income Tax specified in Column (2) of the Schedule hereunder and having their headquarters in the State of Rajasthan at the places specified in Column (3) of the Schedule, shall exercise the powers and perform the functions in respect of such cases and classes of cases specified in the entries in Column(6) of the said Schedule, of such persons or classes of persons being residents or not ordinarily residents in India as per section 6 of the Income Tax Act, 1961 and as specified in the corresponding entries in the column(5) of the said Schedule, in such territorial areas specified in the corresponding entries in column(4) of the said Schedule, in respect of all incomes or classes of income thereof;

SCHEDULE

Sl No	Designation Class of Income-tax authorities	Headquarters	Territorial Areas	Persons or classes of persons	Cases or classes of cases
(1)	(2)	(3)	(4)	(5)	(6)
1	Additional Commissioner/ Joint Commissioner of Income Tax, Range, Alwar (OldRange1,2, andBharatpur Range)	Alwar, Rajasthan	All areas in the jurisdiction of Principal Commissioner of Income Tax, Jaipur-1, falling in following territory:-Districts of Alwar,Bharatpur,	(a) Persons other thancompanies derivingincome from sourcesother than incomefrom business orprofession and residingwithin the territorialarea mentioned	(a) All cases of thepersons referred to in corresponding entries in items (a), (b) and (c) ofcolumn (5) (b) all cases ofindividuals beingmanaging

			<p>Dholpur, Dausa and Tehsils of Kotputli, Shahpura and Virat Nagar of District of Jaipur.</p>	<p>incolumn (4);</p> <p>(b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in column(4);</p> <p>(c) persons being Companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in column (4);</p> <p>(d) persons being individual referred to in item (b) of column(6).</p>	<p>director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5).</p>
2	<p>Additional Commissioner / Joint Commissioner of Income Tax, Range-1, Jaipur</p> <p>(Old Range 1,2,3 Jaipur)</p>	A. Jaipur, Rajasthan	<p>(a) All areas in the jurisdiction of Principal Commissioner of Income Tax, Jaipur-I, falling in following territory:-</p> <p>i) Badi Chopar to Sanganeri Gate, (left & right) and Gopal Ji Ka Rasta, Partaniyon Ka Rasta, Pitaliyon Ka Rasta, Ramlala Ji</p>	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4);</p> <p>(b) persons other than companies deriving income from business or</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) other than those having principal source of income from</p> <p>(i) "Salary"</p> <p>(ii) Legal, medical, engineering or architectural profession or the profession of accountancy or</p>

KaRasta, SabziMandi, Jhulelal Market, JadiyonKa Rasta, Fatehpuriyon Ka Rasta, Vidhyadhar Ka Rasta, Hanuman Ka Rasta &Katla Purohit, Tripolia gate to New Gate (Choura Rasta), Radha Damodar Ki gali, Lalji Sand ka Rast, Churkon ka Rast, Singhiji Ka Rasta, Luharon ki gali, Thatheron ki gali, Film colony, Godhonka Rasta, Bordika Rasta, Sanghon ka Rasta, Pt. Shivdeen ka Rasta, Boaraj Thakur ka Rasta, Maniharon ka Rasta, Natanion ka Rasta, Dhula House, Shothaliyon Ka Rasta, Telipada Ka Rasta, Patwon Ka Rasta. Left side of Kishanpole Bazar from Chhoti Chopar to Ajmeri gate, Kamla Nehru Market, Nehru Bazar Bapu Bazar Link Road, Sanjay Market, Tripliya Bazar, Ramganj Bazar, Galta Road, UdaiSing Ki Haveli Kishore Niwas, NavabSaheb Ki Haveli, All Khandas from Chhoti Chopar to Surajpole gate.Khejaron ka Rasta,

profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column (4);

(c) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column (4);

(d) persons being individual referred to in item (b) of column (6).

technical consultancy or interior decoration or any other profession as is notified by the Board in the official Gazette under sub-section (1) of Section 44AA of the Income-tax Act, 1961;

(b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5).

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		<p>Khajanewalon Ka Rasta, Bhindon Ka Rasta, Kalyanji Ka Rasta, Needar Rao Ji Ka Rasta, Topkhana ka Rasta Indira Bazar.</p>		
		<p>(b) District of Jaipur other than tehsils of Kotputali, Shahpura and Virat Nagar</p>	<p>(e) persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column (4).</p>	<p>(c) all cases of persons referred to in item (e) of column (5) whose principal source of income is from "Salary" and whose first names begin with the alphabet 'A' or 'B' or 'C'</p>
		<p>(c) In the entire State of Rajasthan</p>	<p>(f) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (c) of column (4); (g) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (c) of column (4); (h) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its</p>	<p>(d) All cases of persons referred to in corresponding entries in items (f), (g) and (h) of column (5) of which acquisition proceedings under chapter XX-A of the Income tax Act, 1961 are pending. (e) All cases of persons referred to in corresponding entries in items (f), (g) and (h) of column (5) of which proceedings under Estate Duty Act, 1953 are pending.</p>

		principal place of business in the area mentioned in item (c) of column (4);	
B. Jaipur, Rajasthan	(a) All areas in the jurisdiction of Principal Commissioner of Income Tax, Jaipur-I, falling in following territory:- Ghatgate Bazar (left & right) and lanes joining to Johari Bazar Jaipur. M.I. Road (From Sanganeri Gate to Khasa Kothi), Left side of Khasa Kothi to Railway Station, Church Road, Vidhayak puri, Gopal Bari, Fatehsingh Ki Dharamshala and adjoining areas falling between Govt. Hostel - Railway Station - Ajmer Pulia and back to Govt. Hostel. Ajmeri Gate Subji Mandi Yadgar bye lane, New colony, Jayanti Market, Gopinath Marg Area comprising of left hand side of Ajmer Road from Ajmer Pulla to Sodala to 200 Ft. Bye Pass up to Gurjar Ki Thadi which includes Civil Lines, Madrampura, Parivahan Marg, Ashokpura, Shyam	(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4); (b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column (4); (c) persons being registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column (4); (d) persons being individual referred to in item (b) of column (6).	(a) All cases of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) other than those having principal source of income from (i) "Salary" (ii) Legal, medical, engineering or architectural profession or the profession of accountancy or technical consultancy or interior decoration or any other profession as is notified by the Board in the official Gazette under sub-section (1) of Section 44AA of the Income-tax Act, 1961; (b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5).

Nagar, Nirman Nagar, Ranisati Nagar, Rajendra Prasad Nagar and other adjoining colonies. Left and Right Side of New Sanganer Road from Sodala to Gurjar Ki Thadi. Sardar Patel Marg, Hawa Sarak, Bais Godam Industrial Area, Sudershanpura Industrial Area, Left side of Hawa Sarak having area Geejgarh Vihar, Ram Nagar, Govind Puri, Swage Farm and other adjoining colonies. Complete Mansarover, Left side of Gopalpura bye pass road from Ridhi Sidhi Chouraha to New sanganer road (Kisan Dharm Kanta including New Aatish Market), Left side of New Sanganer Road from Kisan Dharm Kanta towards Sanganer up to end of Municipal Limits. Both sides of Ajmer Road from 200 Ft. bye pass upto end of Municipal Limit of Jaipur.

(b) District of Jaipur other than tehsils of Kotputali, Shahpura and

(e) persons being individuals deriving income from sources other than income

(c) all cases of persons referred to in item (e) of column (5) whose principal source of income is

	Virat Nagar	from business or profession and residing within the territorial area mentioned in item (b) of column (4).	from "Salary" and whose first names begin with the alphabet 'D' or 'E' or 'F' or 'G' or 'H' or 'I' or 'J'
C. Jaipur, Rajasthan	<p>(a) All areas in the jurisdiction of Principal Commissioner of Income Tax, Jaipur-I, falling in following territory:-</p> <p>i) Left side of Station Road from Railway Station circle to Khasa Kothi Circle.</p> <p>ii) From Khasa Khoti to MI Road on left side upto Govt. Hostel chouraha excluding shops/buildings lying on MI Road.</p> <p>iii) Left side of Sansar Chand Road from Govt. Hostel chouraha to Sanjay Circle (Chandpole gate) including Banasthali marg, Loha Mandi, Nawalgarh house, Lalpura Colony</p> <p>(iv) Right side of Sansar Chand Road from Govt. Hostel Chouraha to Sanjay Circle including Jalupura, MLA Quarters, New Grain Mandi.</p> <p>v) Both sides of Moti Lal Atal Road</p>	<p>(a) Persons other than companies deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (a) of column (4);</p> <p>(b) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in item (a) of column (4);</p> <p>(c) persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or having its principal place of business in the area mentioned in item (a) of column (4);</p> <p>(d) persons being Individual referred to in Item (b) of column (6).</p>	<p>(a) All cases of persons referred to in corresponding entries in items (a), (b) and (c) of column (5) other than those having principal source of income from</p> <p>(i) "Salary"</p> <p>(ii) Legal, medical, engineering or architectural profession or the profession of accountancy or technical consultancy or interior decoration or any other profession as is notified by the Board in the official Gazette under sub-section (1) of Section 44AA of the Income-tax Act, 1961;</p> <p>(b) all cases of individuals being managing director or director or manager or secretary in the companies referred to in corresponding entry in item (c) of column (5).</p>

from M.I. Road upto Polo victory (Station Road) and Park Street.

vi) Left side of Jhotwara Road from Sanjay Circle to Panipech Traha, both sides of Power House Road from Panipech Tiraha to Railway Station circle comprising of Banipark, Sindhi Colony, Indira Colony, Inderpuri, Vivek Nagar, Sindhi Camp.

vii) Jaipur Railway station to the area on the right side of railway track from Jaipur Railway station to Ajmer pulia. Right side of Ajmer Road from Ajmer pulia to 200 ft bye passon Ajmer Road.

viii) From Ajmer road (right side 200 ft Bypass) to Sirsi Road pulia to Jhotwara Industrial area.

ix) Jhotwara Industrial Area to Sikar Road Chouraha (Rao Shekhaji Circle) upto municipal limits of Jaipur Nagar Nigam which includes both sides of Niwaru Road.

x) Area lying on Left side of 200 Ft bye pass from Gandhi Path Road to Niwaru Road up to end of Municipal limits of Jaipur Nagar Nigam which includes Kalwar Road.

xi) Left side of 200 ftbypass road from Gandhi Path to Niwaru Road upto municipal limits of Jaipur Nagar Nigam including Bundayaka, Meena wala, Panchyawala.

xii) Right side of Sirsi Road from 200 ft bye pass upto Aminisha Nall comprising of Vaishali Nagar, Chitrakoot, Tagore Nagar, Heera Nagar, Vidyut Nagar, Moti Nagar, Nemisagar Colony, Hanuman Nagar-A, B, C, D.

xiii) Both sides of Khatipura road from Aminisha Nallah to Hassan pura Pulia (Jaipur-Delhi railway line) comprising of Hassan pura, Man Industries, Ganpati Nagar, Shanti Nagar, Ramrajpuri, Jamna Dalry, Gulabi Nagar, Janata Colony,

		Kumawat Basti, Govind Bahwan, Bairav Nagar, Krishnapuri, Saraswati Nagar, NBC, Jharkhand Nallah.		
		(b) District of Jaipur (other than Tehsils of Kotputli, Shahpura and Virat Nagar)	(e) persons being individuals deriving income from sources other than income from business or profession and residing within the territorial area mentioned in item (b) of column (4).	(c) all cases of persons referred to in item (e) of column (5) whose principal source of income is from "Salary" and whose first names begin with the alphabet 'N' or 'P' or 'Q'

This order is effective from 13.08.2020.


 (Sunita Bainsla)
 Pr. Commissioner of Income Tax-1,
 Jaipur 29/8/20

Copy for information to :-

1. The Principal Chief Commissioner of Income Tax, Rajasthan, Jaipur.
2. The Chief Commissioner of Income Tax, Udaipur/Jodhpur.
3. The Director General of Income Tax, Rajasthan, Jaipur.
4. All the Principal Commissioners/Commissioners of Income Tax, Rajasthan.
5. The Principal Director/Director of Income Tax (Investigation), Jaipur.
6. The Commissioner of Income-Tax (Appeal)-1/2/3 & Central , Jaipur.
7. The Commissioner of Income Tax, Audit/CO/TDS/ITAT/Exemption, Jaipur.
8. The Director of Income Tax (I & CI), Jaipur.
9. The Addl. Commissioner /Joint Commissioners of Income Tax, Range-1, Jaipur and Range, Alwar.
10. All the AO/DDO O/o Pr. Commissioner of Income Tax, Jaipur-1, Jaipur.
11. The Zonal Account Officer, Jaipur.
12. Notice Board.

(Sunil Verma)
 Income Tax Officer (Hqrs.)
 O/o Pr. Commissioner of Income Tax-1,
 Jaipur

कार्यालय
OFFICE OF THE
प्रधान आयकर आयुक्त-प्रथम, जयपुर
Pr. COMMISSIONER OF INCOME TAX-1, JAIPUR
केन्द्रीय राजस्व भवन, भगवानदास रोड़, जयपुर
CENTRAL REVENUE BUILDING, B.D.ROAD, JAIPUR

No. PCIT-1/ITO(Hqrs)/JPR/Jurisdiction/2020-21/ 1032

Date- 18 .09.2020

CORRIGENDUM

In partial modification to this office order no. PCIT-1/JPR/Jurisdiction/2020-21/ 951 dated 29.08.2020 and in pursuance of Pr. Chief Commissioner of Income Tax, Rajasthan, Jaipur office order no. Pr. CC/JCIT(Hqrs.)/JPR/ReAC/1549 dated 16th Sep. 2020 the following designation class of Income Tax authorities as mentioned column no. 2 is modified as under:-

Mentioned in order no. 951 dated 29.08.2020	To be modified on
Designation Class of Income-tax authorities (2)	Designation Class of Income-tax authorities (2)
Additional Commissioner/ Joint Commissioner of Income Tax, Range, Alwar (OldRange1,2,andBharatpur Range)	Additional Commissioner/ Joint Commissioner of Income Tax, Range-1, Alwar (OldRange1,2,andBharatpur Range)

All other terms & conditions of the said order will remain unchanged.

Manisha
(Manisha Chandra)
Pr. Commissioner of Income Tax-1,
Jaipur

Copy for information to :-

1. The Principal Chief Commissioner of Income Tax, Rajasthan, Jaipur.
2. The Chief Commissioner of Income Tax, Udaipur/Jodhpur.
3. The Director General of Income Tax, Rajasthan, Jaipur.
4. All the Principal Commissioners/Commissioners of Income Tax, Rajasthan.
5. The Principal Director/Director of Income Tax (Investigation), Jaipur.
6. The Commissioner of Income-Tax (Appeal)-1/2/3 & Central , Jaipur.
7. The Commissioner of Income Tax, Audit/CO/TDS/ITAT/Exemption, Jaipur.
8. The Director of Income Tax (I &CI), Jaipur.
9. The Addl. Commissioner /Joint Commissioners of Income Tax, Range-1, Jaipur and Range-1, Alwar.
10. All the AO/DDO O/o Pr. Commissioner of Income Tax, Jaipur-1, Jaipur.
11. The Zonal Account Officer, Jaipur.
12. Notice Board.

(Pradeep Sharma)
Income Tax Officer (Hqrs.)
O/o Pr. Commissioner of Income Tax-1,
Jaipur

कार्यालय
OFFICE OF THE
प्रधान आयकर आयुक्त-प्रथम, जयपुर
Pr. COMMISSIONER OF INCOME TAX-1, JAIPUR
केन्द्रीय राजस्व भवन, भगवानदास रोड़, जयपुर
CENTRAL REVENUE BUILDING, B.D.ROAD, JAIPUR

No. PCIT-1/ITO(Hqrs)/JPR/Jurisdiction/2020-21/ 1033

Date- 18 .09.2020

NOTIFICATION

In exercise of the powers conferred by sub section (1) and (2) of section 120 of the Income Tax Tax, 1961 and in view of the Gazette notification dated 13.08.2020, CBDT Order No. 149 of 2020, F. No. A-11011/2/2019-Ad-VI dated 13.08.2020 and CBDT Gazetted notification No. S.O. 2757(E) dated 13.08.2020 under sub-section (1) and (2) of section 120 of the Income Tax Act, 1961, and in consequence of Order Nos. Pr. CC/JCIT (Hqrs.)/JPR/ReAC/1349 dated 28.08.2020(modified vide corrigendum order no. Pr. CC/JCIT(Hqrs.)/JPR/ReAC/1357 dated 31.08.2020 and further modified vide Corrigendum order no. Pr. CC/JCIT(Hqrs.)/Jpr/ReAC/2020-21/1548 dated 16.9.2020 and No. Pr.CC/JCIT(Hqrs.)/JPR/ReAC/ 1549 dated 16.09.2020 except as respects things done or omitted to be done before such notification, the Pr. Commissioner of Income Tax-1, Jaipur, hereby directs that the Tax Recovery Officer, Jaipur- I , Shall exercise the powers and functions of the Tax Recovery Officer in respect of territorial areas or persons of classes of persons or incomes or classes of incomes or cases of classes of cases, assigned to Principal Commissioner of Income Tax-1, Jaipur. I vide Board's notification no. S.O. 2757(E) dated 13.08.2020.

Manisha

(Manisha Chandra)

Pr. Commissioner of Income Tax-1,
Jaipur

Copy for information to :-

1. The Principal Chief Commissioner of Income Tax, Rajasthan, Jaipur.
2. The Chief Commissioner of Income Tax, Udaipur/Jodhpur.
3. The Director General of Income Tax, Rajasthan, Jaipur.
4. All the Principal Commissioners/Commissioners of Income Tax, Rajasthan.
5. The Principal Director/Director of Income Tax (Investigation), Jaipur.
6. The Commissioner of Income-Tax (Appeal)-1/2/3 & Central , Jaipur.
7. The Commissioner of Income Tax, Audit/CO/TDS/ITAT/Exemption, Jaipur.
8. The Director of Income Tax (I & CI), Jaipur.
9. The Addl. Commissioner /Joint Commissioners of Income Tax, Range-1, Jaipur and Range-1, Alwar.
10. All the AO/DDO O/o Pr. Commissioner of Income Tax, Jaipur-1, Jaipur.
11. The Zonal Account Officer, Jaipur.
12. Notice Board.

Pradeep Sharma
18/9

(Pradeep Sharma)

Income Tax Officer (Hqrs.)
O/o Pr. Commissioner of Income Tax-1,
Jaipur



भारत सरकार
कार्यालय

Office of the

संयुक्त आयकर आयुक्त (छूट), रेंज-जयपुर

Joint Commissioner of Income Tax (Exemption),

तृतीय तल, कैलाश हाईट्स, लालकोठी, टोंक रोड, जयपुर-302015

3rd Floor, Kailash Heights, Lal Kothi, Tonk Road, Jaipur-302015

No:-JCIT (Exemption)/R-JPR/ReAC/JURIS./2020-21/224

Dated: 21.09.2020

In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961 (43 of 1961) and in accordance with Notification Number S.O. No. 2752(E) dated 22nd October, 2014 of Government of India, Central Board of Direct Taxes, published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) [Notification No. 50/2014/F/No. 187/38/2017(ITA-I)], Notification No. 64/2014 F. No. 187/40/2014 (ITA-I) dated 13.11.2014 as amended vide notification no. 62 S.O.2755 (E) dated 13th August, 2020 of ITA-I and Order No. Pr. CC/JCIT(Hqrs.)/JPR/ReAC/1349 dated 28.08.2020 (modified vide Corrigendum order no. Pr. CC/JCIT(Hqrs.)/JPR/ReAC/1357 dated 31.08.2020), further modified vide Corrigendum No. Pr.CC/JCIT(Hqrs.)/JPR/ReAC/1548 dated 16.09.2020 and office order No. Pr.CC/JCIT(Hqrs.)/JPR/ReAC/1549 dated 16.09.2020 of Pr. Chief Commissioner of Income-tax, Rajasthan, Jaipur received vide letter No. CIT(E)/JPR/ITO(Hqrs.)ReAC/2020-21/1081 dated 16.09.2020 of the Commissioner of Income-tax(Exemption), Jaipur and also in supersession of this office order no. JCIT(Exemption)/R-JPR/ReAC/JURIS./2020-21/187 dated 29.08.2020 & order no. JCIT(Exemption)/R-JPR/ReAC/JURIS./2020-21/221 dated 16.09.2020, I, the **Addl./Joint Commissioner of Income-tax, Exemption Range, Jaipur** hereby direct that the Deputy / Assistant Commissioner of Income-Tax and Income Tax Officers mentioned in Column No.2 of the Schedules attached herewith, having their headquarters at the places specified in the said column, shall perform all the functions of Assessing Officers under the Income-Tax Act, 1961 (43 of 1961) concurrently in respect of such areas, cases or classes of cases, specified in the corresponding entries in Columns 3 and 4 respectively of the Schedule.

SCHEDULE

Sr. No.	Designation of Income Tax Authorities (With headquarters)	Territorial Jurisdiction	Cases or classes of cases
(1)	(2)	(3)	(4)
1.	Deputy Commissioner of Income-tax /Asstt. of	(i) All the Revenue Districts in the State of Rajasthan.	(i) All cases of persons within the territorial jurisdiction as mentioned in

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<p>Exemption), Jaipur</p> <p>[Old Circle (Exemption), Jaipur]</p>	<p>Circle</p> <p>(ii) Revenue Districts of Jaipur, Tonk, Sikar, Jhunjhunu, Churu, Dausa, Alwar, Bharatpur, Dhaulpur, Karoli, Sawaimadhopur, Bundi, Baran, Kota, Jhalawar, Rawatbhata Tehsil of Chittorgarh district in the State of Rajasthan.</p>	<p>the corresponding entry in Column. No.(3) and claiming exemption u/s 13A and u/s 13B of the Income-tax Act, 1961.</p> <p>(ii) All cases of persons within the territorial jurisdiction, as mentioned in the corresponding entry in Column No.(3) of this Schedule claiming exemption under clauses (21), (22) (22A) (22B), (23), (23A), (23AAA) (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11 and section 12 of the Income-tax Act, 1961.</p>
<p>2. Income-tax (Exemption), Jaipur</p> <p>[Old (Exemption), Ward-2 (Exemption), Jaipur, Ward (Exemption), Alwar & Ward(Exemption), Ajmer]</p>	<p>Officer Ward-</p> <p>Revenue Districts of Tonk, Jaipur, Sikar, Jhunjhunu, Churu, Alwar, Bharatpur, Dhaulpur, Dausa, Ajmer and Bhilwara in the State of Rajasthan.</p>	<p>All cases of persons within the territorial jurisdiction, as mentioned in the corresponding entry in Column No.(3) of this Schedule claiming exemption under clauses (21), (22) (22A) (22B), (23), (23A), (23AAA) (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11 and section 12 of the Income-tax Act, 1961.</p>
<p>3 Income-tax (Exemption), Jodhpur</p> <p>[Old Ward(Exemption), Jodhpur, Ward (Exemption), Bikaner & Old Circle (Exemption), Jodhpur]</p>	<p>Officer Ward-</p> <p>(i) Revenue Districts of Jodhpur, Pali, Sirohi, Jalor, Barmer, Jaisalmer, Nagore, Bikaner, SriGanganagar and Hanumangarh in the State of Rajasthan.</p> <p>(ii) Revenue Districts of Jodhpur, Pali, Sirohi, Jalor, Barmer, Jaisalmer, Nagore, Bikaner, SriGanganagar, Hanumangarh, Ajmer, Bhilwara, Udaipur,</p>	<p>(i) All cases of persons within the territorial jurisdiction as mentioned in the corresponding entry in Column. No.(3) and claiming exemption u/s 13A and u/s 13B of the Income-tax Act, 1961.</p> <p>(ii) All cases of persons within the territorial jurisdiction, as mentioned in the corresponding entry in Column No.(3) of this</p>

		Rajsamand, Dungarpur, Banswara, Pratapgarh and Chittorgarh (excluding Rawatbhata Tehsil) in the state of Rajasthan which were earlier under the jurisdiction of Circle(Exemption), Jodhpur.	Schedule claiming exemption under clauses (21), (22) (22A) (22B), (23), (23A), (23AAA) (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11 and section 12 of the Income-tax Act, 1961.
4.	Income-tax Officer (Exemption), Ward - Udaipur [Old Ward (Exemption), Kota, Ward (Exemption), Udaipur]	Revenue Districts of Kota, Sawaimadhopur, Bundi, Karoli, Baran, Jhalawar, Udaipur, Rajsamand, Chittorgarh, Pratapgarh, Dungarpur and Banswara in the State of Rajasthan.	All cases of persons within the territorial jurisdiction, as mentioned in the corresponding entry in Column No.(3) of this Schedule claiming exemption under clauses (21), (22) (22A) (22B), (23), (23A), (23AAA) (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11 and section 12 of the Income.

3
(A.K. Mahala)
Joint Commissioner of Income Tax (Exemption),
Range - Jaipur.

Copy to:-

- 1) The Principal Chief Commissioner of Income Tax, Rajasthan, Jaipur.
- 2) The Principal Chief Commissioner of Income Tax (Exemptions), New Delhi.
- 3) The Commissioner of Income Tax (Exemptions), Jaipur.
- 4) ZAO, CBDT, Jaipur.
- 5) All Officers concerned.
- 6) Personal file.

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ER 066 006851 IN

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Joint Commissioner of Income Tax (Exemption),
Range - Jaipur.

D/C



कार्यालय प्रधान मुख्य आयकर आयुक्त (अंतर्राष्ट्रीय कराधान)
Office of the Principal Chief Commissioner of Income Tax (International Taxation)
तृतीय तल, ई-2 ब्लॉक, सिविक सेंटर, /3rd Floor, E-2 Block, Civic Centre,
नई दिल्ली / New Delhi - 110001

फोन/Phone : 011-23662048, फैक्स/Fax :011-23234397

F. No. Pr. CCIT(IT)/Delhi/Juris./Eq. Levy /2020-21/

Dated: 12-10-2020

Jurisdiction Order No. 2/2020

In exercise of powers conferred by the Central Board of Direct Taxes (CBDT) under the sub section (1) and (2) of section 120 of the Income-tax Act, 1961 read with section 178 of the Finance Act 2016 and in view of CBDT's Notification No. 20/F.No.189/3/2020-ITA-1 dated 20.03.2020 {S.O. No. 1189(E)}, Notification No. 62/2020/F.No.187/3/2020-ITA-I dated 13.08.2020 {CBDT S.O. 2754(E)} and Notification No. 63/2020/F.No. 187/2020-ITA-I dated 13.08.2020 {CBDT S.O. 2755(E)}, I, the Principal Chief Commissioner of Income-tax (International Taxation), Delhi, in supersession of this office order no. 1/2020 dated 29.05.2020 (F.No. Pr. CCIT(IT)/Delhi/Juris./Eq. Levy/2020-21/37), hereby authorise the income-tax authority/authorities specified in Col No.(2) below and having their headquarters mentioned in Column (3) and working under supervision of Range Head mentioned in Column No. (4) and Commissioner of Income-tax mentioned in Column no. (5), shall have jurisdiction in respect of the assesseees specified in Column (6) for the purpose of Chapter VIII of Finance Act, 2016.

S. No	Designation of Income Tax Authorities	Head Quarters	Supervisory Head	Range	Supervisory Commissioner of Income Tax	Jurisdiction in respect of assesseees
(1)	(2)	(3)	(4)		(5)	(6)
1	ACIT/DCIT(IT), Circle-1(1)(1), Delhi	Delhi	Joint/Addl. Commissioner of Income-tax (International Taxation), Range-1(1), Delhi		Commissioner of Income-tax (International Taxation)-1, Delhi	All Persons or class of persons/all assesseees who are assessed or assessable within the jurisdiction of Joint/Addl.CIT (IT), Range-1(1), Delhi.
2	ACIT/DCIT(IT), Circle-1(1)(2), Delhi	Delhi	Joint/Addl. Commissioner of Income-tax (International Taxation), Range-1(1), Delhi		Commissioner of Income-tax (International Taxation)-1, Delhi	All Persons or class of persons/ all assesseees who are assessed or assessable within the jurisdiction of Principal Commissioner of Income Tax/Commissioner of Income Tax, Delhi - 1
3	ACIT/DCIT(IT), Circle-1(2)(1), Delhi	Delhi	Joint/Addl. Commissioner of Income-tax (International Taxation), Range-1(2), Delhi		Commissioner of Income-tax (International Taxation)-1, Delhi	All Persons or class of persons/all assesseees who are assessed or assessable within the jurisdiction of Joint/Addl.CIT (IT), Range-1(2), Delhi.
4	ACIT/DCIT(IT), Circle-1(2)(2), Delhi	Delhi	Joint/Addl. Commissioner of Income-tax (International Taxation), Range -1(2), Delhi		Commissioner of Income-tax (International Taxation)-1, Delhi	All Persons or class of persons/ all assesseees who are assessed or assessable within the jurisdiction of Principal Commissioner of Income Tax/Commissioner of Income Tax, Delhi - 10

5	ACIT/DCIT(IT), Circle-1(3)(1), Delhi	Delhi	Joint/Addl. Commissioner of Income-tax (International Taxation), Range -1(3), Delhi	Commissioner of Income-tax (International Taxation)-1, Delhi	(i)All Persons or class of persons/all assesseees who are assessed or assessable within the jurisdiction of ACIT/DCIT(IT), Circle -1(3)(1), Delhi. (ii)All Persons or class of persons/all assesseees who are assessed or assessable within the jurisdiction of the CIT (Exemption), Delhi.
6	ACIT/DCIT(IT), Circle Jaipur.	Jaipur	Joint/Addl. Commissioner of Income-tax (International Taxation), Range -1(3), Delhi	Commissioner of Income-tax (International Taxation)-1, Delhi	(i)All Persons or class of persons/all assesseees who are assessed or assessable within the jurisdiction of ACIT/DCIT (IT), Circle-Jaipur. (ii)All Persons or class of persons/ all assesseees who are assessed or assessable within the jurisdiction of Principal Commissioner of Income Tax/Commissioner of Income Tax charges under the administrative control of Principal Chief Commissioner of Income Tax, Rajasthan. (iii) All Persons or class of persons/ all assesseees who are assessed or assessable under the jurisdiction of PCIT (Central), Jaipur. (iv) All Persons or class of persons/all assesseees who are assessed or assessable within the jurisdiction of the CIT(Exemption), Jaipur.
7	ACIT/DCIT(IT), Circle-2(1)(1), Delhi	Delhi	Joint/Addl. Commissioner of Income-tax (International Taxation), Range 2(1), Delhi	Commissioner of Income-tax (International Taxation)-2, Delhi	All Persons or class of persons/all assesseees who are assessed or assessable within the jurisdiction of Joint/Addl.CIT (IT), Range-2(1), Delhi.
8	ACIT/DCIT(IT), Circle-2(1)(2), Delhi	Delhi	Joint/Addl. Commissioner of Income-tax (International Taxation), Range 2(1), Delhi	Commissioner of Income-tax (International Taxation)-2, Delhi	All Persons or class of persons/all assesseees who are assessed or assessable within the jurisdiction of Principal Commissioner of Income Tax/Commissioner of Income Tax, Delhi – 4.
9	ACIT/DCIT(IT), Circle-2(2)(1), Delhi	Delhi	Joint/Addl. Commissioner of Income-tax (International Taxation), Range 2(2), Delhi	Commissioner of Income-tax (International Taxation)-2, Delhi	All Persons or class of persons/all assesseees who are assessed or assessable within the jurisdiction of Joint/Addl.CIT (IT), Range-2(2), Delhi.
10	ACIT/DCIT(IT), Circle-2(2)(2), Delhi	Delhi	Joint/Addl. Commissioner of Income-tax (International Taxation), Range 2(2), Delhi	Commissioner of Income-tax (International Taxation)-2, Delhi	All Persons or class of persons/ all assesseees who are assessed or assessable within the jurisdiction of Principal Commissioner of Income Tax/Commissioner of Income Tax, Delhi – 12.